

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 329/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Tumkur II Re Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Tumkur II Re Transmission Limited (TIIRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 328/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by Tumkur II Re Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Tumkur II Re Transmission Limited (TIIRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Daimari, TIIRTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner, TIIRTL, submitted that the present Petitions have been filed for the grant of a transmission licence to establish the "Transmission System Strengthening at Tumkur II for Integration of Additional RE Potential (2.7 GW)" (hereinafter referred to as "the Project") and for the adoption of the transmission charges in respect of the Project discovered through the tariff-based competitive bidding process. He further submitted that the CTUIL has furnished its recommendations in support of the grant of the transmission licence. He also submitted that the name of the Petitioner company has been changed and sought

liberty to file an affidavit along with the relevant supporting documents placing the said change on record.

2. After hearing the representative of the Petitioner, the Commission directed as under:

(a) The Petitioner to implead GR Infra as party to the Petition and file an amended memo of parties within three days. Following this, necessary amendments shall also be made to these Petitions, if required, in terms of Regulation 37(2) of the Conduct of Business Regulations.

(b) Admit and issue notice to all the Respondents, including the impleaded Respondents.

(c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

(d) The Petitioner to file an affidavit placing on record the change in name of the Petitioner's company within a week.

3. The matters will be listed for hearing on **3.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)